

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-383/ND/2018

In the matter of:

Tata International Ltd.

....**Applicant**

Vs.

Photon Vidyut Pvt. Ltd.

....**Respondent**

Under Section: 9 of IBC Code, 2016.

Order delivered on 10.09.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant

: Mr. VP Singh, Adv.

Mr Raghav Seth, Adv.

For the Respondent

: Mr. Rahul Sharma, Adv.

ORDER

Learned counsel for the applicant and respondent present. The learned counsel for the applicant places the copy of the settlement agreement dated 13.08.2018 duly executed between the Operational Creditor and Corporate Debtor as per the terms described therein. The learned counsel for the applicant further states that he has been instructed to withdraw the application based on the settlement agreement and makes a prayer to allow the application. The prayer is allowed. Application is allowed to be withdrawn. Application is disposed of as withdrawn.

Sd/-

Mukesh

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

